

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 3192 - JK (LD ) of 2026**

**DATED:- 03 - 03 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**

**(Achal Sethi)**

Commissioner/Secretary to Government

Dated 03.03.2026

No:-LAW-OIC/3/2026

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Director, Sher-i-Kashmir Institute of Medical Sciences.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer

*Jim*

**Annexure to the Government Order No.3192-JK (LD) of 2026 dated 03.03.2026**

<b>S. No.</b>	<b>Case Title</b>	<b>OIC</b>
1	Dr. Sonika Gupta and Ors VS U.T of J&K & Ors. in WP (C)NO. 3509/2025	<b>Dr. Murtaza Rashid, Deputy Secretary Health and Medical Education Department</b>
2	Writ petition No 2351/2014 titled Mohd Ashraf Khanday Vs State & Ors	<b>Mr. Mushtaq Ahmad Khan, Under Secretary Health and Medical Education Department</b>
3	as Officer In-charge Litigation (OIC) in case titled Dr. Neha Sharma V/S U.T. OF J&K & ORS in O.A. No.578/2025	<b>Smt. Sonika Parihar, Administrative Officer, GMC-Jammu</b>

*Neyyogee*

*Jm*